

NATIONAL COMPANY LAW TRIBUNAL
COURT ROOM NO. 1,
MUMBAI BENCH

Item No. 4

IA 3152/2024

C.P. (IB)/3448(MB)2018

CORAM:

SH. PRABHAT KUMAR JUSTICE VIRENDRASINGH BISHT (Retd.)
HON'BLE MEMBER (TECHNICAL) HON'BLE MEMBER (JUDICIAL)

ORDER SHEET OF THE HEARING ON **19.06.2024**

NAME OF THE PARTIES: Tractebel Engineering Pvt. Ltd.

Vs.

Transparent Energy System Pvt. Ltd.

Section 60 (5) OF THE INSOLVENCY AND BANKRUPTCY CODE 2016

ORDER

1. Mr. Manish Jha, Ld. Counsel for the Monitoring Committee present. Ms. Prashansa Agarwal, Ld. Counsel for the SRA present.
2. In this case the liquidation order was passed by this Tribunal and Hon'ble NCLAT has set aside the same. However, the Financial Creditor has filed an appeal before Hon'ble Supreme Court which is pending.
3. This Application is filed for admission of claim pursuant to Hon'ble Supreme Court order. However, the fate of this Application shall be dependent on the outcome of appeal before Hon'ble Supreme Court in the Liquidation Order. Accordingly, this Application is adjourned *sine-die*.
4. The Monitoring Committee shall intimate this Bench after decision of Hon'ble Supreme in the Appeal so that this matter can be listed and considered appropriately.

5. The Applicant is directed to serve the copy of Application upon the Monitoring Agent and place compliance affidavit on record.

Sd/-
PRABHAT KUMAR
MEMBER (TECHNICAL)
/NP/

Sd/-
JUSTICE VIRENDRASINGH BISHT
MEMBER (JUDICIAL)